

(b) Brief details are given in the statement laid on the table of the House. [Placed in Library. See No. LT—3821/70].

(c) Tractors will be imported from those suppliers in the World Bank Member-Countries (which do not include G. D. R. and Rumania) and Switzerland, who have established tractor manufacturing facilities in India, or have obtained necessary approvals of the Government of India, for the manufacture of tractors in India, prior to the date on which quotations are sought. Quotations have yet to be invited and, therefore, no price comparisons are possible at this stage.

World Bank Assistance to Andhra Pradesh for import of Tractors during 1970-71

1027. SHRI V. NARASIMHA RAO :
SHRI G. VENKATASWAMY :

Will the Minister of FINANCE be pleased to state :

(a) whether the World Bank is giving assistance to Andhra Pradesh Government to import tractors during the current financial year;

(b) if so, the total number of tractors to be imported and their cost; and

(c) whether the state Government has got the approval of the Central Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) :
(a) Government of India has been discussing with the International Development Association, an affiliate of the World Bank, a proposal for an Agricultural Credit Project in Andhra Pradesh. IDA'S decision on the matter is awaited.

(b) The Proposal under discussion between the Government of India and the IDA is for a scheme by which Agricultural Refinance Corporation will refinance credits given to farmers for the pur-

pose of land development, minor irrigation and procurement of farm equipment including 3000 tractors.

(c) The Project prepared by State Government, after examination by agencies of Government of India, is being discussed with the IDA by the Government of India.

Setting up of Central Unit to Prevent food Adulteration

1028. SHRI J. N. HAZARIKA :
SHRIMATI TARA SAPRE :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the details of the work being assigned to the Central unit being set up to prevent food adulteration in co-operation with the State health authorities;

(b) the measures likely to be taken for prevention of food adulteration; and

(c) what authority is being vested in the unit to bring to book persons or firms etc. found guilty of adulteration ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The Central Unit will be mainly concerned with the functions prescribed in rule 9 of the prevention of Food Adulteration Rules in respect of inter-municipal and inter-State offences and will help in giving technical guidance to the State Governments. Other functions of the unit will be.

(i) to inspect big food processing units, draw samples and prosecute the offenders;

(ii) to attend to immediate calls received from the public in respect of Food Adulteration cases;